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ITEM NO.22

COURT NO.15

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 2 in

Petition(s) for Special Leave to Appeal (Civil) No(s).29123/2012

(From the judgement and order dated 27/07/2012 in WP No.24/2007,RP No.354/2011 of The HIGH COURT OF UTTARAKHAND AT NAINITAL)

HABIB KHAN & ANR

Petitioner(s)

VERSUS

STATE OF UTTARAKHAND & ORS.

Respondent(s)

(With appln(s) for deletion of the name of respondent and office report)

Date: 27/02/2014 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
[IN CHAMBERS]

For Petitioner(s) Mr. Harsh Vardhan Surana,Adv.

For Respondent(s) Mr. Mukesh K. Giri,Adv.
Mr. Atif Suhrawardy, Adv.

Mr. Pahlad Singh Sharma ,Adv

UPON hearing counsel the Court made the following
O R D E R

Perused the office report.

It is stated that respondent No.11 is a proforma respondent. The counsel requested to delete the said respondent from the array of parties.

Accordingly I.A.No.2 is allowed and the name of respondent No.11 is deleted from the array of parties at the risk of the petitioners.

[Usha Bhardwaj]
A.R.-cum-P.S.

[S.S.R. Krishna]
Court Master